

**RaOffice of Directorate General of Foreign Trade
New Delhi**

Para 4.7 Decision

MEETING NUMBER : 40/82-ALC4/2011 **MEETING DATE** : 03.01.2012

The Meeting No.40/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 held on 03.01.2012 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, Consultant, Department of C&PC
2. Shri D.N. Mathur, Consultant, Department of Pharmaceuticals
3. Ms.Lalita Maini, FTDO

At the outset, minutes of Norms Committee Meeting No.39/82 dated 27.12.2011 were ratified by the Committee.

Case No.B425	M/s Sandoz Pvt. Ltd.
Norms Committee Meeting No.40/AM12	F.No.01/82/50/00547/AM 11/DES-III F. No. 01/82/050/00895/AM 10 DES III
Meeting Date:03.01.2012	RA F.No.03/95/040/00197/AM 11 R.A F.No.03/95/040/00667/Am 10
Adv.lic.No 0310580896 dated 28.06.2010 0310555381 dated 14.01.2010	
Decision: Committee considered case as per agenda and as requested by the firm, decided to call for personal hearing on 24.01.2012..	

Case No.B 250	M/s Sandoz Pvt. Ltd.
Norms Committee Meeting No.40/AM12	F.No.01/82/50/00547/AM 11/DES-III F. No. 01/82/050/00895/AM 10 DES III
Meeting Date:03.01.2012	RA F.No.03/95/040/00197/AM 11 R.A F.No.03/95/040/00667/Am 10
Adv.lic.No 0310580896 dated 28.06.2010 0310555381 dated 14.01.2010	
Decision: Committee considered case as per agenda and as requested by the firm, decided to call for personal hearing on 24.01.2012..	

Case No.B 426	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.40/AM12	F.No.01/87/050/00665/AM 11/DES-III
Meeting Date:03.01.2012	RA F.No.31/24/040/00026/AM 11
Adv.lic.No 3110043418 dated 01.05.2010	
Decision: Committee considered case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm technical literature indicating use of these two items in the export product supported with authentic technical literature. Accordingly, the case has been deferred for 31.01.2012..	

Case No.B 427	M/s. Vetiindia Pharmaceuticals Ltd., Hyderabad
Norms Committee Meeting No.40/AM12	F.No.01/82/162/00588/AM 11I
Meeting Date:03.01.2012	
Decision: Committee considered case as per agenda and in consultation with the technical authorities present in the meeting decided to reject the case as there are different pharmacopeia specifications and hence may be dealt separately..	

Case No.B 428	M/s. Vivimed Labs Limited
Norms Committee Meeting No.40/AM12	F.No.01/83/050/00443/AM 07/DES-III
Meeting Date:03.01.2012	RA F.No.09/24/040/00103/AM 07
Adv.lic.No 0910026921 dated 20.07.2006	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case has been deferred for 31.01.2012..	

Case No.B 429	M/s. DSM Anti-Infectives India Limited
Norms Committee Meeting No.40/AM12	F.No.0182/050/01305/AM 11/DES III F.No.0182/050/01440/AM 11/DES III F.No.0182/050/01309/AM 11/DES III F.No.0182/050/01109/AM 11/DES III
Meeting Date:03.01.2012	RA F.No.22/24/040/0021/AM 11 RA F.No.22/24/040/0024/AM 11

	RA F.No.22/24/040/0016/AM 11 RA F.No.22/24/040/0017/AM 11
Adv.lic.No 2210010237 dated 04.08.2010 Adv.lic.No 2210010247 dated 05.08.2010 Adv.lic.No 2210010202 dated 21.07.2010 Adv.lic.No 2210010203 dated 21.07.2010	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm following details: - Complete Chemistry and other details as per Appendix 33 of HBP v 1 - production and consumption data certified by Central Excise Authority for the last three years.. Accordingly, case has been deferred for 31.01.2012.	

Case No.B 430	M/s. Vasudha Pharma Limited
Norms Committee Meeting No.40/AM12	F.No.0182/050/00842/AM 11DES III F.No.0182/050/00137/AM 10/DES III
Meeting Date:03.01.2012	RA F.No.09/24/040/00099/AM 11 RA F.No.09/24/050/00055/AM 11
Adv.lic.No 0910042651 dated 08.07.2010 Adv.lic.No 0910038020 dated 28.05.2009	

Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to ratify norms under Para 4.7 of HBP as per central excise data as mentioned below:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl-1,3,4-Trimethyl-1H-Pyrazole-5-Carboxylate	1 Kg	1	Di methyl oxalate	2.08
		2.	Methanol	4.25
		3	Toluene	3.78
		4	Acetone	1.08
		5	Sodium methoxide	1.01
		6	Hydrazine hydrate	1.02
		7	Sulphuric Acid	0.95
		8	Chloroform	1.41
		9	Di methyl Sulphate	2.12
		10	Liq ammonia	3.7
		11	Hydrochloric acid	3.37
		12	Sodium Carbonate	1.01
		13	Para formaldehyde	0.51

		14	Magnesium sulfate anhydrous (or) Magnesium Sulphate	1.418
		15	Tri ethyl amine	1.32
		16	Pd carbon	0.0013
		17	Iso propyl alcohol	2.36
		18	Iso propyl alcohol HCL	3.36
		19	Iso propyl ether	1.41
		20	Hydrogen gas	0.43 cumt
		21	Nitrogen gas	0.04 cumt

RA may take necessary action as per the decision of NC.

Case No.B 431	M/s.DSM Anti-Infectives India Ltd
Norms Committee Meeting No.40/AM12	F.No.01/87/050/01319/AM 11/DES-III F.No. 01/82/050/01106/AM 11/DES III
Norms Committee Meeting No.40/AM12	F.No.01/87/050/01319/AM 11/DES-III F.No. 01/82/050/01106/AM 11/DES III
Meeting Date:03.01.2012	RA F.No. 22/24/040/00048/AM 11 RA F.No. 22/24/040/00020/AM 11
Adv.lic.No 2210010536 dated 18.10.2010 2210010163 dated 09.07.2010	

Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm following details:

- Complete Chemistry and other details as per Appendix 33 of HBP v 1
- production and consumption data certified by Central Excise Authority for the last three years.. Accordingly, case has been deferred for 31.01.2012.

Case No.B 432	M/s. Divis laboratories Limited
Norms Committee Meeting No.40/AM12	F.No.
Meeting Date:03.01.2012	

Decision: The Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals & Petrochemicals vide their OM No. 35011/234/2011-PI(Norms) dated 23.12.2011 and in consultation with the technical authorities present in the case decided to call from the firm following details in respect of Export products namely; Lutein 10% DC, Asta Feed 10%, Alovaquone; Vitamin A Acetate 500 DC,

Vitamin A Acetate 500 DC/AF, Vitamin A Palmitate 500 DC, Vitamin A Palmitate 500 DC/AF; Cantha Feed10%, Beta Carptene 01% SD, Canthaxanthin 10% LF::

- Copy of valid Drug Manufacturing License showing the approved composition of the export products.
- Copy of Master Batch formula duly authenticated by Quality Control Incharge,production and consumption data certified by Central Excise Authority for the last three years.. Accordingly, case has been deferred for 31.01.2012.

The case has been deferred for 31.01.2012.

Case No.B 433	M/s. Divis laboratories Limited
Norms Committee Meeting No.40/AM12	F.No.
Meeting Date:03.01.2012	
Decision: The Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals & Petrochemicals vide their OM No. 35011/234/2011-PI(Norms) dated 23.12.2011 and in consultation with the technical authorities present in the case decided to call from the firm following details in respect of export product Omega-3 Lutein/Zeaxanthin Blend and Lycopene 05% DC:: • Copy of valid Drug Manufacturing License showing the approved composition of the export products. • Copy of Master Batch formula duly authenticated by Quality Control Incharge,production and consumption data certified by Central Excise Authority for the last three years.. Accordingly, case has been deferred for 31.01.2012. The case has been deferred for 31.01.2012.	

Case No.B 434	M/s. Best Value Chem. Pvt. Ltd.
Norms Committee Meeting No.40/AM12	F.No. 01/82/050/01096/AM 11/DES III F.No. 01/82/050/01398/AM 11/DES III
Meeting Date:03.01.2012	R.A F.No. 34/24/040/00134/AM 11 RA F.No. 34/24/040/00111/AM 11
Adv. Lic. No. 3410028050 dated 22.09.2010 Adv. Lic. No. 3410027732 dated 17.08.2010 Adv. Lic. No. 3410025694 dated 25.11.2009	
Decision: The Committee considered the case as per agenda in consultation with the technical authorities present in the case and as requested by the firm, give its approval for Personal Hearing on 17.01.2012.	

Case No.B 435	M/s. Kedia Organic Chemicals Pvt. Ltd.
Norms Committee Meeting No.40/AM12	F.No. 01/82/050/01349/AM 11/DES III
Meeting Date:03.01.2012	R.A F.No. 03/94/40/00792/AM 11
Adv. Lic. No. 0310607421 dated 22.12.2010	

Decision: The Committee considered the case as per agenda in consultation with the technical authorities present in the case decided to reject the case as there is no adequate justification for enhancement.

Case No.B 436	M/s. Gulbrandson Chemicals Pvt. Ltd.
Norms Committee Meeting No.40/AM12	F.No. 01/82/050/00282/AM 12/DES III
Meeting Date:03.01.2012	R.A F,No. 34/24/40/00009/AM 12
Adv. Lic. No.3410029995 dated 25.04.2011	
Decision: The Committee considered the case as per agenda in consultation with the technical authorities present in the meeting and decided to approve the case as per Central Excise Data. RA may take necessary action accordingly..	

Case No.B 437	M/s. Gulbrandson Chemicals Pvt. Ltd.
Norms Committee Meeting No.40/AM12	F.No. 01/82/050/00268/AM 12/DES III
Meeting Date:03.01.2012	R.A F,No. 34/24/40/196/AM 12
Adv. Lic. No.3410030091 dated 04.05.2011	
Decision: The Committee considered the case as per agenda in consultation with the technical authorities present in the meeting and decided to approve the case as per Central Excise Data. RA may take necessary action accordingly..	

Case No.B 438	M/s. Fresenius Kabi Oncology Ltd.
Norms Committee Meeting No.40/AM12	F.No. 01/82/050/01178/AM 11/DES III
Meeting Date:03.01.2012	R.A F,No. 05/23/40/00010/Am 11
Adv. Lic. No.0510278091 dated 29.01.2010	
Decision: The Committee considered the case as per agenda in consultation with the technical authorities present in the case decided reject the case as norms has been given based on the comparative data and there is no need for further amendment..	

Case No.B 439	M/s. Euromed Health Pvt. Ltd.
Norms Committee Meeting No.40/AM12	F.No. 01/82/50/00712/AM 11/DES III
Meeting Date:03.01.2012	R.A F,No. 31/83/40/00018/AM 11
Adv. Lic. No.3510030697 dated 21.06.2010	
Decision: The Committee considered the case and decided to defer the case for 31.01.2012.	

Case No.B 440	M/s. Elfa Laboratories
Norms Committee Meeting No.40/AM12	F.No. 01/82/162/00353/AM 12/DES III
Meeting Date:03.01.2012	R.A F.No. 05/25/40/00483/AM 08
Adv. Lic. No.0510215792 dated 04.02.2008	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities decided to call from the firm following details: • Drug Manufacturing License • Master Batch Formula • USP for the export production along with the application. The case has been deferred for 31.01.2012	

Case No.A-56	M/s. Camlin Fine Chemicals Limited
Norms Committee Meeting No.40/AM12	F.No. 01/82/162/00922 /DES III
Meeting Date:03.01.2012	
Decision: The Committee considered the case as per agenda, in the light of written communication from Department of Chemicals and Petrochemicals vide their letter No. 14010/139/2011-Ch.II dated 28.12.2011 and in consultation with the technical authorities decided to call from the firm following details: • Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. • Stagewise % yield on molecular weight basis in respect to each reactant alongwith justification. • Authentic/technical literature in support of % yield or norms supplied for import. • Details of by products recovered in the process in terms of quantity and value for per kg of export item. The case has been deferred for 31.01.2012	

Case No.C-94	M/s. Halcyon Labs Pvt. Ltd.
Norms Committee Meeting No.40/AM12	F.No. 01/82/162/181 AM 12//DES III
Meeting Date:03.01.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided that party may first obtain license under Para 4.7 (under Advance Authorisation Scheme) and then apply to DGFT for standardization of norms. The request of the firm is pre-mature.	

Case No.C-96	M/s. Shasun Pharmaceuticals Limited
Norms Committee Meeting No.40/AM12	F.No. 01/82/162/00267/ AM 12//DES III
Meeting Date:03.01.2012	

Decision: The Committee considered the case as per agenda and decided to give reminder to the firm for furnishing of consumption and production data certified by Central Excise Authority. The case has been deferred for 31.01.2012.

Case No.C-97	M/s. Shasun Pharmaceuticals Limited
Norms Committee Meeting No.40/AM12	F.No. 01/82/162/01146/ AM 11//DES III
Meeting Date:03.01.2012	

Decision: The Committee considered the case as per agenda and decided to give reminder to the firm for furnishing of consumption and production data certified by Central Excise Authority. The case has been deferred for 31.01.2012.

1	Case No.:24/28/82-ALC4/2011	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00794/AM12/	RLA File :03/88/040/00005/AM10/	Lic.No/Date:0310517425 27.04.2009	Defer Date:31.01.2012
Decision : The Committee considered the case and decided to defer the case for 31.01.2012.				

2	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Approved
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/218/2010-PI (Norms) dated 28.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
Bicycloketone	1 Kg	1.	4-Acetoxy Azetidinone	0.7760
		2.	Acetone	0.5380
		3.	Bromine	0.5625
		4.	Hexamethyl Disilazane	0.5375
		5.	Hyflow	1.4875
		6.	Isopropyl Alcohol	0.3263
		7.	Methylene Chloride	1.976
		8.	Methanol	0.2312

		9.	Methyl Acetoacetate	1.5
		10.	Methane Sulfonic Acid	0.1975
		11.	P-Nitrobenzyl Alcohol	1.37
		12.	P-Toluene Sulfonyl Chloride	3.9435
		13.	Rhodium Octoanate	0.0038
		14.	Sodium Azide	1.1500
		15.	Sodium Nitrate	0.6700
		16.	Sodium Sulphate	0.1625
		17.	Sulphuric Acid	0.2850
		18.	Triethyl Amine	1.0783
		19.	Tetrabutyl Ammonium Bromide	1.1625
		20.	Toluene	0.9124
		21.	Zinc Chloride	4.7625
RA may take necessary action as per the decision of NC.				

3	Case No.:44/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/01125/AM11/	RLA File :09/24/040/00301/AM10/	Lic.No/Date:0910040874 09.02.2010	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

4	Case No.:48/14/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00410/AM11/	RLA File :03/94/040/00933/AM10/	Lic.No/Date:0310570355 20.04.2010	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

5	Case No.:11/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00045/AM11/	RLA File :05/24/040/00017/AM11/	Lic.No/Date:0510262860 22.04.2010	Defer Date:31.01.2012
	Decision : : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

6	Case No.:62/15/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD	Meet No/Date:40/82-ALC4/2011	Status:Case
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		(FORMERLY VAM ORGANIC CHE	03.01.2012	Deferred
HQ File :01/82/050/00499/AM11/	RLA File :05/23/040/00041/AM11/	Lic.No/Date:0510265059	Defer	Date:31.01.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to call from the firm following details: • Drug Manufacturing License • Mater Batch Formula The case has been deferred for 31.1.2012.				

7	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to remind the firm for furnishing the requisite information			

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Case No.: 38/41/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status: Case Approved	
HQ File :01/82/050/01386/AM11/	RLA File :09/24/040/00029/AM11/	Lic.No/Date:0910042383 17.06.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/16/2011-PI (Norms) dated 28.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
7-AMINO-3-[(Z) Propen-1-YL]-3-CEPHEM-4-CARBOXYLIC ACID (7 APCA)	1 kg	1.	7 Amino Cephalosporonic Acid (7 ACA)	2.50
		2.	N,O-BIS-(Trimethylsilyl) Acetamide (BSA)	2.5398
		3	Dimethyl Acetamide (DMAC)	0.790
		4	(IODO)-Trimethylsilane (TMSI)	2.8496
		5	Acetone	7.90

		6	Methylene Chloride	15.80
		7	Tetrahydrofuran (THF)	3.16
		8	Activated carbon	0.100
RA may take necessary action as per the decision of NC.				

9	Case No.:9/24/82-ALC4/2010	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:31.01.2012
	Decision : The Committee considered the case and decided to defer the case for 31.01.2012 for comments of technical authority.			

10	Case No.:54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:17.01.2012
	Decision : The Committee considered the case and decided to defer the case for 17.01.2012 for comments of technical authority.			

11	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:17.01.2012
	Decision : The Committee considered the case and decided to defer the case for 17.01.2012 for comments of technical authority.			

12	Case No.:8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:17.01.2012
	Decision : The Committee considered the case and decided to defer the case for 17.01.2012 for comments of technical authority.			

13	Case No.:116/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
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	HQ File :01/82/050/01315/AM11/	RLA File :22/24/040/00017/AM10/	Lic.No/Date:2210010540 19.10.2010	Defer Date:31.01.2012
	Decision : Committee considered the case as per agenda and decided to remind the firm to furnish technical details as per Appendix 33 and also production and consumption data certified by Central Excise Authority. Accordingly, the case has been deferred for 31.01.2012.			

14	Case No.:48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:17.01.2012
	Decision : The Committee considered the case and decided to defer the case for 17.01.2012 for comments of technical authority.			

15	Case No.:57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:31.01.2012
	Decision : The Committee considered the case and decided to defer the case for 31.01.2012 for comments of technical authority.			

16	Case No.:6/32/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00988/AM11/	RLA File :05/24/040/00266/AM11/	Lic.No/Date:0510275802 27.10.2010	Defer Date:31.01.2012
	Decision : The Committee considered the case and decided to defer the case for 31.01.2012 for comments of technical authority.			

17	Case No.:13/7/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00179/AM12/	RLA File :09/24/040/00385/AM11/	Lic.No/Date:0910044627 10.12.2010	Defer Date:31.01.2012
	Decision : The Committee considered the case and decided to defer the case for 31.01.2012 for comments of technical authority.			

18	Case No.:23/4/82-ALC4/2011	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00074/AM12/	RLA File :07/24/040/00352/AM11/	Lic.No/Date:0710075977 13.12.2010	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case has been deferred for 31.01.2012..			

19	Case No.:5/41/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/01353/AM11/	RLA File :09/24/040/00415/AM11/	Lic.No/Date:0910044855 22.12.2010	Defer Date:31.01.2012
	Decision : Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call the representative of the firm for personal hearing on 31.01.2011. Accordingly, case has been deferred for 31.01.2012.			

20	Case No.:1/42/82-ALC4/2010	Party Name:SHAMROCK PHARMACHEMI PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/01448/AM11/	RLA File :03/95/040/00825/AM11/	Lic.No/Date:0310609520 05.01.2011	Defer Date:31.01.2012
	Decision : Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm technical details as per Appendix 33. Accordingly, case has been deferred for 31.01.2012.			

21	Case No.:4/44/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/01503/AM11/	RLA File :09/71/040/00083/AM11/	Lic.No/Date:0910045205 19.01.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case and decided to defer the case for 31.01.2012 for comments of technical authority.			

22	Case No.:7/44/82-ALC4/2010	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/01506/AM11/	RLA File :09/24/040/00488/AM11/	Lic.No/Date:0910045214 20.01.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case and decided to defer the case for 31.01.2012 for comments of technical authority.			

23	Case No.:7/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/01650/AM11/	RLA File :03/94/040/00121/AM10/	Lic.No/Date:0310615984 14.02.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case and decided to defer the case for 31.01.2012 for comments of technical authority.			

24	Case No.:35/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Approved

HQ File :01/82/050/01752/AM11/	RLA File :09/24/040/00062/AM11/	Lic.No/Date:0910045773 03.03.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/70/2011-PI (Norms) dated 8.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
Bromo Ketorolac (or) 5-Benzoyl 3bromo- 2,3=Dihydro,1-H pyrrolizine-1- carboxylic acid	1kg	1	Pyrrole	1.0064
		2	Isopropenyl Acetate	0.90
		3	Dimethyl Sulphoxide	2.24
		4	DMF	2.00
		5	Potassium Carbonate	5.44
		6	Di-Ethyl Malonate	3.00
RA may take necessary action as per the decision of Norms Committee.				

25	Case No.:5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case and decided to defer the case for 31.01.2012 for comments of technical authority.			

26	Case No.:29/8/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00229/AM12/	RLA File :03/94/040/01012/AM11/	Lic.No/Date:0310620022 08.03.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case and decided to defer the case for 31.01.2012 for comments of technical authority			

27	Case No.:29/6/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00147/AM12/	RLA File :03/94/040/01046/AM11/	Lic.No/Date:0310621245 15.03.2011	Defer Date:31.01.2012

Decision : The Committee considered the case and decided to defer the case for 31.01.2012 for comments of technical authority

28	Case No.: 30/8/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00230/AM12/	RLA File :03/94/040/01136/AM11/	Lic.No/Date:0310623342 25.03.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case and decided to defer the case for 31.01.2012 for comments of technical authority			

29	Case No.: 37/6/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00155/AM12/	RLA File :05/24/040/00437/AM11/	Lic.No/Date:0510286990 28.03.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case and decided to defer the case for 31.01.2012 for comments of technical authority			

30	Case No.: 16/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00530/AM12/	RLA File :09/24/040/00314/AM11/	Lic.No/Date:0910046126 29.03.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case and decided to defer the case for 31.01.2012 for comments of technical authority			

31	Case No.: 15/19/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00529/AM12/	RLA File :09/24/040/00597/AM11/	Lic.No/Date:0910046128 29.03.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case and decided to defer the case for 31.01.2012 for comments of technical authority			

32	Case No.: 11/7/82-ALC4/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00177/AM12/	RLA File :04/24/040/00356/AM11/	Lic.No/Date:0410123134 31.03.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to call technical details as per Appendix 33. Accordingly, the case has been deferred for 31.01.2012.			

33	Case No.: 2/3/82-ALC4/2011	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
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	HQ File :01/82/050/00002/AM12/	RLA File :04/24/040/00358/AM11/	Lic.No/Date:0410123153 01.04.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case and decided to defer the case for 31.01.2012 for comments of technical authority			

34	Case No.:41/14/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00432/AM12/	RLA File :09/24/040/00609/AM11/	Lic.No/Date:0910046267 05.04.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case has been deferred for 31.01.2012..			

35	Case No.:15/4/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00066/AM12/	RLA File :09/24/040/00604/AM11/	Lic.No/Date:0910046277 06.04.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to defer the case for 31.01.2012 for comments of technical authorities..			

36	Case No.:13/4/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00064/AM12/	RLA File :09/24/040/00594/AM11/	Lic.No/Date:0910046274 06.04.2011	Defer Date:31.01.2012
	Decision : The Committee decided to defer the case for 31.01.2012 for comments of Technical Authority..			

37	Case No.:49/4/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00100/AM12/	RLA File :09/24/040/00564/AM11/	Lic.No/Date:0910046383 13.04.2011	Defer Date:31.01.2012
	Decision : : The Committee decided to defer the case for 31.01.2012 for comments of Technical Authority..			

38	Case No.:33/12/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00366/AM12/	RLA File :08/24/040/00002/AM12/	Lic.No/Date:0810098227 13.04.2011	Defer Date:31.01.2012
	Decision : Committee considered the case as per agenda and observed that the firm was requested to furnish Meter Dose of Nasal Spray but the same has not been received despite reminder. It has been decided to remind the firm to furnish information within 15days otherwise the			

case will be closed. The case has been deferred for 31.1.2012.

39	Case No.:6/5/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00108/AM12/	RLA File :09/24/040/00004/AM12/	Lic.No/Date:0910046405 18.04.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case has been deferred for 31.01.2012..			

40	Case No.:16/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00349/AM12/	RLA File :03/94/040/00042/AM12/	Lic.No/Date:0310627685 21.04.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and deferred the case for 31.1.2012 for comments of technical authority.			

41	Case No.:47/6/82-ALC4/2011	Party Name:JOCIL LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00166/AM12/	RLA File :09/24/040/00051/AM12/	Lic.No/Date:0910046581 29.04.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and deferred the case for 31.1.2012 for comments of technical authority.			

42	Case No.:8/8/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00208/AM12/	RLA File :09/24/040/00015/AM12/	Lic.No/Date:0910046598 03.05.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and deferred the case for 31.1.2012 for comments of technical authority.			

43	Case No.:18/16/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00476/AM12/	RLA File :09/24/040/00011/AM12/	Lic.No/Date:0910046614 03.05.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and deferred the case for 31.1.2012 for comments of technical authority.			

44	Case No.:19/8/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
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HQ File :01/82/050/00219/AM12/	RLA File :09/24/040/00071/AM12/	Lic.No/Date:0910046667 06.05.2011	Defer Date:31.01.2012
Decision : : The Committee considered the case as per agenda and deferred the case for 31.1.2012 for comments of technical authority			

45	Case No.:2/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00202/AM12/	RLA File :03/94/040/01025/AM11/	Lic.No/Date:0310629987 06.05.2011	Defer Date:07.02.2012
	Decision : The Committee considered the case as per the agenda and in the light of written comments from Department of Pharmaceuticals vide their OM No. 35011/279/2011-PI(Norms) dated 23.12.2011 and in consultation with technical authority it has been decided to call from the firm the following technical details: • Stepwise complete and balanced chemical reaction showing mol. Wt. of all inputs and output production and their molar requirements. • % yield on molar basis for each step and its justification. • Materail balance for entire process. • Detailed working with technical justification for utilizing 36.0 kg molasses per kg export product. • Requirement & Recovery of solvent at each step. The Committee decided to call the firm for Personal Hearing on 7.2.2012.			

46	Case No.:43/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00243/AM12/	RLA File :03/94/040/01024/AM11/	Lic.No/Date:0310630508 10.05.2011	Defer Date:07.02.2012
	Decision : The Committee considered the case as per the agenda and in the light of written comments from Department of Pharmaceuticals vide their OM No. 35011/279/2011-PI(Norms) dated 23.12.2011 and in consultation with technical authority it has been decided to call from the firm the following technical details: • Stepwise complete and balanced chemical reaction showing mol. Wt. of all inputs and output production and their molar requirements. • % yield on molar basis for each step and its justification. • Materail balance for entire process. • Detailed working with technical justification for utilizing 36.0 kg molasses per kg export product. • Requirement & Recovery of solvent at each step. The committee also decided to call the firm for Personal Hearing on 07.02.2012.			

47	Case No.:44/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:40/82-ALC4/2011	Status:Case
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		03.01.2012	Deferred
HQ File :01/82/050/00244/AM12/	RLA File :03/94/040/01023/AM11/	Lic.No/Date:0310630510 10.05.2011	Defer Date:07.02.2012
Decision : The Committee considered the case as per the agenda and in the light of written comments from Department of Pharmaceuticals vide their OM No. 35011/279/2011-PI(Norms) dated 23.12.2011 and in consultation with technical authority it has been decided to call from the firm the following technical details: • Stepwise complete and balanced chemical reaction showing mol. Wt. of all inputs and output production and their molar requirements. • % yield on molar basis for each step and its justification. • Material balance for entire process. • Detailed working with technical justification for utilizing 36.0 kg molasses per kg export product. • Requirement & Recovery of solvent at each step. The committee also decided to call the firm for Personal Hearing on 07.02.2012.			

48	Case No.:45/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00245/AM12/	RLA File :09/24/040/00078/AM12/	Lic.No/Date:0910046700 11.05.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case has been deferred for 31.01.2012..			

49	Case No.:11/14/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Approved																																		
	HQ File :01/82/050/00402/AM12/	RLA File :03/95/040/00106/AM12/	Lic.No/Date:0310630659 11.05.2011	Defer Date:																																		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/79/2011-PI (Norms) dated 8.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed/kg</th></tr> </thead> <tbody> <tr> <td>SIMVASTATIN</td><td>1 kg</td><td>1.</td><td>Activated Carbon</td><td>0.035</td></tr> <tr> <td></td><td></td><td>2.</td><td>Caustic Soda Flakes</td><td>0.358</td></tr> <tr> <td></td><td></td><td>3/</td><td>Cyclohexane</td><td>3.334</td></tr> <tr> <td></td><td></td><td>4.</td><td>Ethyl Acetate</td><td>3.414</td></tr> <tr> <td></td><td></td><td>5.</td><td>Methhl Ethyl Ketone</td><td>0.685</td></tr> <tr> <td></td><td></td><td>6.</td><td>Imidazol</td><td>0.58</td></tr> </tbody> </table>				Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg	SIMVASTATIN	1 kg	1.	Activated Carbon	0.035			2.	Caustic Soda Flakes	0.358			3/	Cyclohexane	3.334			4.	Ethyl Acetate	3.414			5.	Methhl Ethyl Ketone	0.685			6.	Imidazol
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg																																		
SIMVASTATIN	1 kg	1.	Activated Carbon	0.035																																		
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		5.	Methhl Ethyl Ketone	0.685																																		
		6.	Imidazol	0.58																																		

	7.	Methanol	7.374
	8.	Toluene	2.388
	9.	Tri Ethyl Amine	0.972
	10.	Methane Sulphonic Acid	0/173
	11.	Tertiary Butyl Dimethyl Silyl Chlo-TBDMS	0.779
	12.	2 2 Dimethyl Chloride	1.215
	13.	Lovastatin	1.39

RA may take appropriate action as per the decision of Norms Committee.

50	Case No.:1/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00260/AM12/	RLA File :03/94/040/00148/AM12/	Lic.No/Date:0310631875 19.05.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per the agenda and in the light of written comments from Department of Pharmaceuticals vide their OM No. 35011/279/2011-PI(Norms) dated 23.12.2011 and in consultation with technical authority it has been decided to call from the firm the following technical details: • Stepwise complete and balanced chemical reaction showing mol. Wt. of all inputs and output production and their molar requirements. • % yield on molar basis for each step and its justification. • Material balance for entire process. • Detailed working with technical justification for utilizing 36.0 kg molasses per kg export product. • Requirement & Recovery of solvent at each step. he committee also decided to call the firm for Personal Hearing on 07.02.2012.			

51	Case No.:2/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00261/AM12/	RLA File :03/94/040/00151/AM12/	Lic.No/Date:0310631883 19.05.2011	Defer Date:17.01.2012
	Decision : The Committee considered the case as per the agenda and in the light of written comments from Department of Pharmaceuticals vide their OM No. 35011/279/2011-PI(Norms) dated 23.12.2011 and in consultation with technical authority it has been decided to call from the firm the following technical details: • Stepwise complete and balanced chemical reaction showing mol. Wt. of all inputs and output production and their molar requirements. • % yield on molar basis for each step and its justification.			

- Materail balance for entire process.
- Detailed working with technical justification for utilizing 36.0 kg molasses per kg export product.
- Requirement & Recovery of solvent at each step.

he committee also decided to call the firm for Personal Hearing on 07.02.2012.

52	Case No.:33/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00292/AM12/	RLA File :05/23/040/00045/AM12/	Lic.No/Date:0510291486 24.05.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case has been deferred for 31.01.2012..			

53	Case No.:35/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00294/AM12/	RLA File :05/23/040/00048/AM12/	Lic.No/Date:0510291488 24.05.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

54	Case No.:55/10/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00314/AM12/	RLA File :09/24/040/00108/AM12/	Lic.No/Date:0910046940 27.05.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

55	Case No.:44/14/82-ALC4/2011	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00435/AM12/	RLA File :34/24/040/00037/AM12/	Lic.No/Date:3410030415 30.05.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

56	Case No.:2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:31.01.2012

Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.

57	Case No.:5/15/82-ALC4/2011	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00445/AM12/	RLA File :03/94/040/00139/AM12/	Lic.No/Date:0310634097 01.06.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with technical authorities it has been decided to call from the firm technical details as per Appendix 33.			

58	Case No.:25/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00539/AM12/	RLA File :09/24/040/00085/AM12/	Lic.No/Date:0910046996 06.06.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case has been deferred for 31.01.2012..			

59	Case No.:19/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00533/AM12/	RLA File :09/24/040/00107/AM12/	Lic.No/Date:0910047035 07.06.2011	Defer Date:17.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 17.01.2012 for comments of technical authority.			

60	Case No.:27/16/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00485/AM12/	RLA File :34/24/040/00039/AM12/	Lic.No/Date:3410030563 10.06.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

61	Case No.:34/19/82-ALC4/2011	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00548/AM12/	RLA File :09/24/040/00616/AM11/	Lic.No/Date:0910047091 10.06.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

62	Case No.:26/16/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00484/AM12/	RLA File :22/24/040/00018/AM12/	Lic.No/Date:2210011505 14.06.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

63	Case No.:33/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00547/AM12/	RLA File :09/24/040/00130/AM12/	Lic.No/Date:0910047113 15.06.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case has been deferred for 31.01.2012..			

64	Case No.:13/19/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00527/AM12/	RLA File :09/24/040/00148/AM12/	Lic.No/Date:0910047160 16.06.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

65	Case No.:32/19/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00546/AM12/	RLA File :09/24/040/00139/AM12/	Lic.No/Date:0910047161 16.06.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

66	Case No.:5/19/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00519/AM12/	RLA File :03/94/040/00258/AM12/	Lic.No/Date:0310636879 17.06.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

67	Case No.:17/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00531/AM12/	RLA File :09/24/040/00137/AM12/	Lic.No/Date:0910047175 20.06.2011	Defer Date:31.01.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case has been deferred for 31.01.2012..

68	Case No.: 23/21/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00605/AM12/	RLA File :09/24/040/00129/AM12/	Lic.No/Date:0910047176 20.06.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case has been deferred for 31.01.2012..			

69	Case No.: 46/14/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00437/AM12/	RLA File :05/23/040/00105/AM12/	Lic.No/Date:0510294191 21.06.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and observed that the firm has not furnished a copy of Master Batch Formula certified by Quality Control Incharge as requested to the firm in Meeting No. 32/82 dated 6.12.2011. It has been decided to remind the firm for the documents and the case has been deferred for 31.1.2012.			

70	Case No.: 35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

71	Case No.: 31/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00489/AM12/	RLA File :05/24/040/00115/AM12/	Lic.No/Date:0510295736 05.07.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

72	Case No.: 32/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00490/AM12/	RLA File :05/24/040/00116/AM12/	Lic.No/Date:0510295739 05.07.2011	Defer Date:31.01.2012
	Decision : The committee considered the case as per agenda and decided to remind the firm to furnish documents as requested to them earlier. The case has been deferred for 31.01.2012.			

73

Case No.:61/21/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case approved	
HQ File :01/82/050/00643/AM12/	RLA File :34/24/040/00060/AM12/	Lic.No/Date:3410030897 11.07.2011		
Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by Department of Pharmaceuitcals vide their OM No. 35011/14/2011-PI(Norms) dated 28.11.2011 and in consultation with the technical authorities present in the case decided to ratify norms under Para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
Silyl Ester (2,4-O-BIS (Trimethylsilyl)- Erythromycin-A- 9[O-(1-Methoxy-1-Methyl Ethyl)Oxime]	1 kg	1.	Erthromycin Thiocyanate	0.86
		2	Hydroxylamine Hydrochloride	0.377
		3	Mehanol	2.907
		4	Methylene Chloride	7.03
		5	2-Methoxy Propene	0.233
		6	Hexamethyl Disilizane	0.261
RA may take further appropriate action as per the decision of Norms Committee.				

74	Case No.: 1/23/82-ALC4/2011	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status: Case Deferred
	HQ File :01/82/050/00653/AM12/	RLA File :03/95/040/00264/AM12/	Lic.No/Date:0310642543 15.07.2011	Defer Date:31.01.2012
	Decision : : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

75	Case No.: 5/23/82-ALC4/2011	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status: Case Deferred
	HQ File :01/82/050/00657/AM12/	RLA File :03/95/040/00297/AM12/	Lic.No/Date:0310643130 19.07.2011	Defer Date:31.01.2012
	Decision : : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

76	Case No.: 10/18/82-ALC4/2011	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00514/AM12/	RLA File :03/94/040/00289/AM12/	Lic.No/Date:0310643401 20.07.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

77	Case No.: 2/19/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00516/AM12/	RLA File :03/94/040/00014/AM12/	Lic.No/Date:0310643597 21.07.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

78	Case No.: 42/19/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00556/AM12/	RLA File :31/83/040/00080/AM12/	Lic.No/Date:3110049430 26.07.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

79	Case No.: 45/19/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00559/AM12/	RLA File :31/83/040/00081/AM12/	Lic.No/Date:3110049481 27.07.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

80	Case No.: 46/19/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Approved
	HQ File :01/82/050/00560/AM12/	RLA File :31/83/040/00085/AM12/	Lic.No/Date:3110049482 27.07.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals & Petrochemicals vide their UO No. 14010/122/2011/Ch.II dated 23.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
N-Ethyl-2-Pyrrolidone	1 kg	1.	1,4 Butanediol	0.882 kg
		2.	Ammonia Anhydrous	0.176 kg
		3.	Ethyl Alcohol (95% Minimum) (denatured)	0.512 kg
		4.	Ethylamine Catalyst	0.001 kg

RA may take necessary action as per the decision of Norms Committee.

81	Case No.:1/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00662/AM12/	RLA File :05/24/040/00150/AM12/	Lic.No/Date:0510298306 01.08.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

82	Case No.:2/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00663/AM12/	RLA File :05/24/040/00149/AM12/	Lic.No/Date:0510298304 01.08.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

83	Case No.:3/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00664/AM12/	RLA File :05/24/040/00083/AM12/	Lic.No/Date:0510298301 01.08.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

84	Case No.:12/25/82-ALC4/2011	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00679/AM12/	RLA File :08/24/040/00107/AM12/	Lic.No/Date:0810102095 03.08.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

85	Case No.:21/28/82-ALC4/2011	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00791/AM12/	RLA File :03/94/040/00337/AM12/	Lic.No/Date:0310646104 03.08.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 and also to remind the firm to furnish requisite documents.			

86	Case No.:20/29/82-ALC4/2011	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00819/AM12/	RLA File :03/94/040/00413/AM12/	Lic.No/Date:0310646512 04.08.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

87	Case No.:2/22/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00645/AM12/	RLA File :03/95/040/00303/AM12/	Lic.No/Date:0310648749 16.08.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

88	Case No.:3/22/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00646/AM12/	RLA File :31/83/040/00088/AM12/	Lic.No/Date:3110049781 16.08.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

89	Case No.:5/22/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00648/AM12/	RLA File :03/94/040/00391/AM12/	Lic.No/Date:0310649216 18.08.2011	Defer Date:31.01.2012
	Decision : The committee considered the case as per agenda and in the light of written comments from Department of Chemicals & Petrochemicals vide their letter No. 14010/115/2011-Ch. II dated 3.10.2011 decided to request the firm to furnish past two years production of export item and corresponding consumption of each input duly certified by CA within 10 days. The case has been deferred for 31.01.2011.			

90	Case No.:34/32/82-ALC4/2011	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00915/AM12/	RLA File :09/24/040/00157/AM12/	Lic.No/Date:0910048352	

		23.08.2011	Defer Date:31.01.2012
Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

91	Case No.:33/32/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00914/AM12/	RLA File :09/24/040/00228/AM12/	Lic.No/Date:0910048380 25.08.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

92	Case No.:38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

93	Case No.:3/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00753/AM12/	RLA File :03/94/040/00466/AM12/	Lic.No/Date:0310650270 25.08.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

94	Case No.:6/28/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00776/AM12/	RLA File :08/24/040/00092/AM12/	Lic.No/Date:0810102939 29.08.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

95	Case No.:30/32/82-ALC4/2011	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00911/AM12/	RLA File :09/24/040/00231/AM12/	Lic.No/Date:0910048496 29.08.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

96	Case No.:38/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
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	HQ File :01/82/050/00864/AM12/	RLA File :22/24/040/00041/AM12/	Lic.No/Date:2210011844 01.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

97	Case No.:22/28/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00792/AM12/	RLA File :03/94/040/00497/AM12/	Lic.No/Date:0310651339 02.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

98	Case No.:23/28/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00793/AM12/	RLA File :03/94/040/00496/AM12/	Lic.No/Date:0310651347 02.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

99	Case No.:29/32/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00910/AM12/	RLA File :09/24/040/00259/AM12/	Lic.No/Date:0910048529 02.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

100	Case No.:9/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00890/AM12/	RLA File :09/24/040/00242/AM12/	Lic.No/Date:0910048539 05.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case has been deferred for 31.01.2012..			

101	Case No.:14/32/82-ALC4/2011	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00895/AM12/	RLA File :09/24/040/00250/AM12/	Lic.No/Date:0910048565 05.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

102	Case No.:16/32/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00897/AM12/	RLA File :09/24/040/00257/AM12/	Lic.No/Date:0910048616 06.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

103	Case No.:28/28/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00798/AM12/	RLA File :05/23/040/00214/AM12/	Lic.No/Date:0510301712 08.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority.			

104	Case No.:6/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00887/AM12/	RLA File :09/24/040/00277/AM12/	Lic.No/Date:0910048658 08.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case has been deferred for 31.01.2012..			

105	Case No.:15/32/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00896/AM12/	RLA File :09/24/040/00273/AM12/	Lic.No/Date:0910048689 09.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

106	Case No.:19/32/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00900/AM12/	RLA File :09/24/040/00268/AM12/	Lic.No/Date:0910048699 09.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

107	Case No.:28/32/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00909/AM12/	RLA File :09/24/040/00272/AM12/	Lic.No/Date:0910048688 09.09.2011	Defer Date:31.01.2012

Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority

108	Case No.:5/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00886/AM12/	RLA File :09/24/040/00275/AM12/	Lic.No/Date:0910048753 13.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case has been deferred for 31.01.2012..			

109	Case No.:1/36/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Approved																								
	HQ File :01/82/050/00958/AM12/	RLA File :03/95/040/00472/AM12/	Lic.No/Date:0310653535 14.09.2011	Defer Date:																								
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals & Petrochemicals vide their UO No. 14010/123/2011/Ch.II dated 27.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed/kg</th></tr> </thead> <tbody> <tr> <td>Stero TEA (Poly Ehanol Amine)</td><td>1 kg</td><td></td><td>Ethylene Oxide Mono Methyl Amine</td><td>0.980 kg 0.050 kg</td></tr> <tr> <td>Sterol 1202 CIA (Lauryl Alcohol 1.5 mole ethoxylate)</td><td>1 kg</td><td></td><td>Lauryl Alcohol Ethylene Oxide</td><td>0.746 kg 0.254 kg</td></tr> <tr> <td>Stero CO 400 (Polyethylene Triglyceride Ricinoleic Acid 50 mole)</td><td>1kg</td><td></td><td>Ethylene Oxide</td><td>0.709 kg</td></tr> <tr> <td>Steocare TN 80 Polyethylene Sorbitan Mono Oleate</td><td>1 kg</td><td></td><td>Sorbitan Mono Oleate Ethylene Oxide</td><td>0.251 kg 0.749 kg</td></tr> </tbody> </table> RA may take necessary action as per the decision of Norms Committee.				Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg	Stero TEA (Poly Ehanol Amine)	1 kg		Ethylene Oxide Mono Methyl Amine	0.980 kg 0.050 kg	Sterol 1202 CIA (Lauryl Alcohol 1.5 mole ethoxylate)	1 kg		Lauryl Alcohol Ethylene Oxide	0.746 kg 0.254 kg	Stero CO 400 (Polyethylene Triglyceride Ricinoleic Acid 50 mole)	1kg		Ethylene Oxide	0.709 kg	Steocare TN 80 Polyethylene Sorbitan Mono Oleate	1 kg		Sorbitan Mono Oleate Ethylene Oxide
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg																								
Stero TEA (Poly Ehanol Amine)	1 kg		Ethylene Oxide Mono Methyl Amine	0.980 kg 0.050 kg																								
Sterol 1202 CIA (Lauryl Alcohol 1.5 mole ethoxylate)	1 kg		Lauryl Alcohol Ethylene Oxide	0.746 kg 0.254 kg																								
Stero CO 400 (Polyethylene Triglyceride Ricinoleic Acid 50 mole)	1kg		Ethylene Oxide	0.709 kg																								
Steocare TN 80 Polyethylene Sorbitan Mono Oleate	1 kg		Sorbitan Mono Oleate Ethylene Oxide	0.251 kg 0.749 kg																								

110	Case No.:9/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2011	Status:Case
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			03.01.2012	Deferred
	HQ File :01/82/050/00808/AM12/	RLA File :03/94/040/00519/AM12/	Lic.No/Date:0310653828 15.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

111	Case No.:10/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00809/AM12/	RLA File :03/94/040/00526/AM12/	Lic.No/Date:0310653874 15.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

112	Case No.:8/32/82-ALC4/2011	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00889/AM12/	RLA File :09/24/040/00264/AM12/	Lic.No/Date:0910048808 15.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority observed that export and import are in brand name and requested to call from the firm complete chemical description along with details as per Appendix 33. Accordingly, the case has been deferred for 31.1.2012.			

113	Case No.:8/36/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00965/AM12/	RLA File :05/24/040/00205/AM12/	Lic.No/Date:0510303164 20.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

114	Case No.:22/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00903/AM12/	RLA File :04/24/040/00155/AM12/	Lic.No/Date:0410128356 21.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

115	Case No.:23/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00904/AM12/	RLA File :04/24/040/00153/AM12/	Lic.No/Date:0410128355 21.09.2011	Defer Date:31.01.2012

Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority

116	Case No.:24/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00905/AM12/	RLA File :04/24/040/00154/AM12/	Lic.No/Date:0410128434 22.09.2011	Defer Date:31.01.2012
Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority				

117	Case No.:39/32/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00920/AM12/	RLA File :22/24/040/00046/AM12/	Lic.No/Date:2210011928 22.09.2011	Defer Date:31.01.2012
Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority				

118	Case No.:27/32/82-ALC4/2011	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00908/AM12/	RLA File :05/23/040/00235/AM12/	Lic.No/Date:0510303607 23.09.2011	Defer Date:31.01.2012
Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority				

119	Case No.:18/32/82-ALC4/2011	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00899/AM12/	RLA File :34/24/040/00123/AM12/	Lic.No/Date:3410031758 28.09.2011	Defer Date:31.01.2012
Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority				

120	Case No.:26/32/82-ALC4/2011	Party Name:MEDICAMEN BIOTECH LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00907/AM12/	RLA File :05/24/040/00219/AM12/	Lic.No/Date:0510304120 28.09.2011	Defer Date:31.01.2012
Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority				

121	Case No.:18/36/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00975/AM12/	RLA File :07/24/040/00178/AM12/	Lic.No/Date:0710082847	Defer

		28.09.2011	Date:31.01.2012
Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

122	Case No.:25/32/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00906/AM12/	RLA File :05/24/040/00194/AM12/	Lic.No/Date:0510304240 29.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

123	Case No.:5/36/82-ALC4/2011	Party Name:MICRO LABS LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00962/AM12/	RLA File :07/24/040/00219/AM12/	Lic.No/Date:0710082912 29.09.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

124	Case No.:10/32/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00891/AM12/	RLA File :05/23/040/00244/AM12/	Lic.No/Date:0510304494 03.10.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

125	Case No.:12/32/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00893/AM12/	RLA File :34/24/040/00137/AM12/	Lic.No/Date:3410031901 12.10.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

126	Case No.:5/31/82-ALC4/2011	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00831/AM12/	RLA File :03/95/040/00570/AM12/	Lic.No/Date:0310659395 13.10.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

127	Case No.:13/36/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Approved
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HQ File :01/82/050/00970/AM12/	RLA File :03/95/040/00475/AM12/	Lic.No/Date:0310659433 13.10.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals & Petrochemicals vide their UO No. 14010/92/2011/Ch.II dated 23.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
Meta Chloro Benzotrifluoride	1 kg		Benzotrifluoride	0.899 kg
RA may take appropriate action as per the decision of Norms Committee.				

128	Case No.:20/36/82-ALC4/2011		Party Name:SOMU SOLVENTS PVT. LTD		Meet No/Date:40/82-ALC4/2011 03.01.2012		Status:Case Approved	
	HQ File :01/82/050/00977/AM12/		RLA File :07/24/040/00269/AM12/		Lic.No/Date:0710083289 17.10.2011		Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals & Petrochemicals vide their UO No. 14010/151/2011/Ch.II dated 23.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export Product		Exp. Qty.	S.No	Import Item		Qty. allowed/kg	
Butyl Diglycol Acetate		1 kg		Butyl Diglycol		0.845 kg		
RA may take appropriate action as per the decision of NC.								

129	Case No.:12/36/82-ALC4/2011	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00969/AM12/	RLA File :07/24/040/00275/AM12/	Lic.No/Date:0710083317 18.10.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

130	Case No.:19/36/82-ALC4/2011	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00976/AM12/	RLA File :07/24/040/00274/AM12/	Lic.No/Date:0710083319 18.10.2011	Defer Date:31.01.2012

Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority

131

Case No.:16/36/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Approved	
HQ File :01/82/050/00973/AM12/	RLA File :03/95/040/00599/AM12/	Lic.No/Date:0310660795 19.10.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals & Petrochemicals vide their UO No. 14010/95/2011/Ch.II dated 17.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
50% Sodium Salt of Tolytriazole	1 kg		Tolytriazole	0.437 kg
RA may take appropriate action as per the decision of NC.				

132

Case No.:17/36/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Approved	
HQ File :01/82/050/00974/AM12/	RLA File :03/95/040/00598/AM12/	Lic.No/Date:0310660737 19.10.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/79/2011-PI (Norms) dated 8.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
SIMVASTATIN	1 kg	1.	Activated Carbon	0.035
		2.	Caustic Soda Flakes	0.358
		3/	Cyclohexane	3.334
		4.	Ethyl Acetate	3.414
		5.	Methhl Ethyl Ketone	0.685
		6.	Imidazol	0.58
		7.	Methanol	7.374
		8.	Toluene	2.388
		9.	Tri Ethyl Amine	0.972
		10.	Methane Sulphonic Acid	0/173
		11.	Tertiary Butyl Dimethyl Silyl Chlo-	0.779

			TBDMS	
		12.	2 2 Dimethyl Chloride	1.215
		13	Lovastatin	1.39
RA may take appropriate action as per the decision of Norms Committee				

133	Case No.:21/36/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00978/AM12/	RLA File :07/24/040/00285/AM12/	Lic.No/Date:0710083447 21.10.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

134	Case No.:23/36/82-ALC4/2011	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00980/AM12/	RLA File :07/24/040/00284/AM12/	Lic.No/Date:0710083443 21.10.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

135	Case No.:2/32/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00883/AM12/	RLA File :03/95/040/00615/AM12/	Lic.No/Date:0310662064 25.10.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

136	Case No.:24/36/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00981/AM12/	RLA File :07/24/040/00305/AM12/	Lic.No/Date:0710083785 08.11.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

137	Case No.:6/36/82-ALC4/2011	Party Name:AUROLAB	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00963/AM12/	RLA File :35/24/040/00027/AM12/	Lic.No/Date:3510036087 11.11.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

138	Case No.:2/36/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00959/AM12/	RLA File :31/83/040/00170/AM12/	Lic.No/Date:3110051562 21.11.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

139	Case No.:7/36/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Approved									
	HQ File :01/82/050/00964/AM12/	RLA File :03/95/040/00680/AM12/	Lic.No/Date:0310666729 23.11.2011	Defer Date:									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals & Petrochemicals vide their UO No. 14010/95/2011/Ch.II dated 17.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed/kg</th></tr> </thead> <tbody> <tr> <td>50% Sodium Salt of Tolytriazole</td><td>1 kg</td><td></td><td>Tolytriazole</td><td>0.437 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of NC.				Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg	50% Sodium Salt of Tolytriazole	1 kg		Tolytriazole
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg									
50% Sodium Salt of Tolytriazole	1 kg		Tolytriazole	0.437 kg									

140	Case No.:11/36/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Approved																			
	HQ File :01/82/050/00968/AM12/	RLA File :03/94/040/00729/AM12/	Lic.No/Date:0310666746 23.11.2011	Defer Date:																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals & Petrochemicals vide their UO No. 14010/110/2007/Ch.II dated 17.5.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below at 98% yield or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed/kg</th></tr> </thead> <tbody> <tr> <td>Calcium Disodium EDTA (Calcium content 10+5%)</td><td>1 kg</td><td></td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.720 kg</td></tr> <tr> <td>Manganese Acetate</td><td>1 kg</td><td></td><td>Manganese Metal</td><td>0.236 kg</td></tr> <tr> <td>Disodium Magnesium EDTA (Magnesium content 6%)</td><td>1 kg</td><td></td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.750 kg</td></tr> </tbody> </table>				Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg	Calcium Disodium EDTA (Calcium content 10+5%)	1 kg		Ethylene Diamine Tetra Acetic Acid (EDTA)	0.720 kg	Manganese Acetate	1 kg		Manganese Metal	0.236 kg	Disodium Magnesium EDTA (Magnesium content 6%)	1 kg		Ethylene Diamine Tetra Acetic Acid (EDTA)
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg																			
Calcium Disodium EDTA (Calcium content 10+5%)	1 kg		Ethylene Diamine Tetra Acetic Acid (EDTA)	0.720 kg																			
Manganese Acetate	1 kg		Manganese Metal	0.236 kg																			
Disodium Magnesium EDTA (Magnesium content 6%)	1 kg		Ethylene Diamine Tetra Acetic Acid (EDTA)	0.750 kg																			

EDTA Disodium	1 kg	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.830 kg)
Disodium Zince EDTA (Zinc content 14-15%)	1 kg	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg
EDTA Ferric Sodium	1 kg	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.730 kg
Copper EDTA (Copper content 13-14%)	1 kg	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.710
RA may take appropriate action as per the decision of NC.			

141	Case No.:1/40/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00997/AM12/	RLA File :31/83/040/00191/AM12/	Lic.No/Date:3110051996 20.12.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

142	Case No.:2/40/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/00998/AM12/	RLA File :03/94/040/00819/AM12/	Lic.No/Date:0310671854 20.12.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

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Case No.:3/40/82-ALC4/2011	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 40/82-ALC4/2011 03.01.2012	Status: Case Approved
HQ File : 01/82/050/00999/AM12/	RLA File : 31/83/040/00188/AM12/	Lic.No/Date: 3110052055 22.12.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals & Petrochemicals vide their UO No. 14010/113/2008/Ch.II dated 24.5.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below at 98% yield or as applied by firm whichever is lower:-

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
Morpholine	1 kg		Ethanol	0.930
			Ammonia Anhydrous	0.170

			Ethylene Oxide	0.420
RA may take appropriate action as per the decision of NC.				

144	Case No.:4/40/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/01000/AM12/	RLA File :31/83/040/00137/AM12/	Lic.No/Date:3110052056 22.12.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

145	Case No.:5/40/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:40/82-ALC4/2011 03.01.2012	Status:Case Deferred
	HQ File :01/82/050/01001/AM12/	RLA File :31/83/040/00174/AM12/	Lic.No/Date:3110052057 22.12.2011	Defer Date:31.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the case for 31.01.2012 for comments of technical authority			

Date:06.01.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer